IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

Vs.

M/s. Banaras House Pvt. Ltd.

Applicant/petitioners

Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioners:

For Respondent No. 2(a)

: Mr. Virender Ganda, Sr. Adv.

Ms. Gauri Rishi & Mr. K. Lall, Advs.

For the Respondent 4(a)-4(f) : Ms. Rashi Beri, Advocate

Mr. Abhimanyu Bhandari, Adv.

ORDER

Part heard.

List the matter on 13th September, 2017.

(CHIEF JUSTICE M.M.KUMAR)

- Sd -

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

12.09.2017 V. Sethi